

**C O N T E N T S**

**Fifteenth Series, Vol. XXXIV, Fourteenth Session, 2013/1935 (Saka)  
No. 10, Thursday, August 22, 2013/Sravana 31, 1935 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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LOK SABHA

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Thursday, August 22, 2013/Sravana 31, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

...(ब्यवधान)

अध्यक्ष महोदया: प्रश्न संख्या 181 - श्री एम. आनंदम।

...(ब्यवधान)

अध्यक्ष महोदया: आप बैठ जाएं।

...(ब्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... \**

### **11.01 hrs**

*At this stage Shri Jagdish Sharma and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

### **11.01 ½ hrs**

*At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

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\* Not recorded.

**11.02hrs**

अध्यक्ष महोदया: प्रश्न संख्या 181 - श्री एम. आनंदम।

**(Q.181)**

SHRI M. ANANDAN : The hon. Minister in his Statement has not categorically stated whether any proposal to hike the price of domestic natural gas or not. ... *(Interruptions)* The Minister has also not replied to my specific question of opposing the proposal for hike in the price of domestic natural gas. Would the hon. Minister comment on this? ... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 1200 noon.

**11.03 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Madam Speaker in the Chair)*

MADAM SPEAKER: Papers to be laid on the Table.

*... (Interruptions)*

**12.0¼ hrs**

*At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... \**

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\* Not recorded.



**12.0 ½ hrs****PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now papers to be laid.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2013-2014.

[Placed in Library. See No. LT 9407/15/13]

... (*Interruptions*)

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (1) S.O. 2754(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, making certain amendments in paragraph 1B of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.

[Placed in Library. See No. LT 9408/15/13]

- (2) S.O. 164(E) published in Gazette of India dated 15<sup>th</sup> January, 2013, making certain amendments in paragraph 1B of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.

[Placed in Library. See No. LT 9409/15/13]

- (3) S.O. 867(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, making certain amendments in paragraph 9 of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.

[Placed in Library. See No. LT 9410/15/13]

- (4) S.O. 1770(E) published in Gazette of India dated 20<sup>th</sup> June, 2013, making certain amendments in paragraph 11 of Schedule 1 of the Mahatma Gandhi National Rural Employment Guarantee Act.

[Placed in Library. See No. LT 9411/15/13]

... (*Interruptions*)

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN):

Madam, I beg to lay on the Table:-

- (1) A copy of the 49<sup>th</sup> Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July, 2011 to June, 2012, under article 350(B) of the constitution.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9412/15/13]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2013-2014.

[Placed in Library. See No. LT 9413/15/13]

... (*Interruptions*)

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): Madam,  
I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9414/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9415/15/13]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2011-2012.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9416/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2013-2014.

[Placed in Library. See No. LT 9417/15/13]

- (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2013-2014.

[Placed in Library. See No. LT 9418/15/13]

- (iii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2013-2014.

[Placed in Library. See No. LT 9419/15/13]

- (2) A copy of the Joint Electricity Regulatory Commission for Goa & UTs (Appointment and Functioning of Ombudsman) first amendment Regulations, 2013 (Hindi and English versions) published in Notification No. JERC-3/2009 in Gazette of India dated 5<sup>th</sup> April, 2013 under Section 179 of the Electricity Act, 2003.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9420/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2013-2014.

[Placed in Library. See No. LT 9421/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Madam, I beg to lay on the Table:-

- (1) A copy of the Railway Passengers (Cancellation of ticket and refund of fare) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 362(E) in Gazette of India dated 7<sup>th</sup> June, 2013 under Section 199 of the Railways Act, 1989, together with a corrigendum thereto published in Notification No. G.S.R. 404(E) (in Hindi version only) dated 25<sup>th</sup> June, 2013.

[Placed in Library. See No. LT 9422/15/13]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2011-2012.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9423/15/13]

- (4) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31<sup>st</sup> March, 2012.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 9424/15/13]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2011-2012.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT 9425/15/13]

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... (*Interruptions*)

**12.01hrs****COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND  
SCHEDULED TRIBES  
29<sup>th</sup> to 31<sup>st</sup> Reports**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Twenty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Twelfth Report (15<sup>th</sup> Lok Sabha) on the subject “Examination of programmes for the development of Particularly Vulnerable Tribal Groups (PTGs)” pertaining to the Ministry of Tribal Affairs.
- (2) Thirtieth Report on the subject “Prevention of Untouchability in Mid-Day Meal Scheme in Government run Schools” pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy)
- (3) Thirty-first Report on the subject “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Ordnance Factory Board” pertaining to the Ministry of Defence (Department of Defence Production).

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... (*Interruptions*)



**12.01½ hrs****JOINT COMMITTEE ON OFFICES OF PROFIT  
10<sup>th</sup> and 11<sup>th</sup> Report**

श्री रेवती रमण सिंह (इलाहाबाद): अध्यक्ष महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का दसवां और ग्यारहवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

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... (*Interruptions*)

**12.02hrs****COMMITTEE ON EMPOWERMENT OF WOMEN  
20<sup>th</sup> Report**

SHRIMATI ANNU TANDON (UNNAO): Madam, I beg to present the Twentieth Report (Hindi and English versions) of the Committee on Empowerment of Women (2012-13) on the Subject 'Assessment of Educational Status of Women with Special Reference to the Girl Child'.

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... (*Interruptions*)

**12.03 hrs**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Rural Development on 'Council for Advancement of People's Action and Rural Technology (CAPART)', pertaining to the Ministry of Rural Development. \***

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH):  
Madam, I beg to lay the statement on the status of implementation of recommendations contained in the Thirty Second Report of the Standing Committee on Rural Development (Department of Rural Development) (2011-12) (15<sup>th</sup> Lok Sabha) on the Council for Advancement of People's Action and Rural Technology (CAPART), in pursuance of the Direction of the hon. Speaker, Lok Sabha Bulletin Part-II dated September 01, 2004.

The Thirty Second Report of the Standing Committee on Rural Development (2011-12) (15<sup>th</sup> Lok Sabha) on the Council for Advancement of People's Action and Rural Technology (CAPART), was presented to the Lok Sabha on 28<sup>th</sup> August, 2012. Action Taken Report on the recommendations/observations contained in the Report of the Committee was sent to the Standing Committee on 26<sup>th</sup> June, 2013.

There are 9 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the achievements of objectives of CAPART, re-organization of CAPART's General Body/Executive Committee, evaluation of the working of Regional Centres of CAPART, appointment of

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\* Laid on the Table and also placed in Library. See No. LT 9426/15/13

Director General, implementation of CAPART's various schemes, monitoring mechanism, funding of rural projects, restructuring of CAPART and coordinating with Panchayati Raj Institutions in implementing its various schemes/programmes.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would request that this may be considered as read.

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... (*Interruptions*)

**12.03 ½ hrs****(ii) Status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Ministry of Information and Broadcasting. \***

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): Madam, I beg to lay the statement on the status of implementation of Recommendations/Observations contained in the 46<sup>th</sup> Report of the Parliamentary Standing Committee on Information Technology relating to Detailed Demands for Grants (2013-14) concerning the Ministry of Information and Broadcasting in pursuance of Direction 73A of Speaker, *vide* Lok Sabha Bulletin Part-II dated 1<sup>st</sup> September, 2004.

The Standing Committee on Information Technology was constituted on 31<sup>st</sup> August, 2012. The 46<sup>th</sup> Report of the Standing Committee on Information Technology (2012-13) was presented to Lok Sabha on 30/04/2013. It contained 22 Recommendations/Observations.

The Action Taken Notes of the Government on all 22 Recommendations/Observations contained in the 46<sup>th</sup> Report were forwarded to the Standing Committee on Information Technology on 20/06/2013.

A Statement of the aforesaid Action Taken Notes on the above 22 Recommendations/Observations as contained in the 46<sup>th</sup> Report of the Standing Committee on Information Technology in respect of the Ministry of Information and Broadcasting is being laid on the Table of the House.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library. See No. LT 9427/15/13

**12.04 hrs**

**SUBMISSION BY MEMBERS**

**Re : Reported loss of files relating to allocation of coal blocks**

MADAM SPEAKER: Sushmaji.

... (*Interruptions*)

**श्रीमती सुषमा स्वराज (विदिशा):** अध्यक्ष जी, इस सत्र के प्रारम्भ से हमने यह भूमिका ली है कि हम सदन चलाना चाहते हैं और आज पुनः इस सदन में खड़े हो कर मैं अपनी मंशा को दोहराती हूँ कि हम सदन चलाना चाहते हैं।...(व्यवधान) लेकिन सदन चलाने देने का अर्थ यह नहीं है कि हम सरकार को मनमाना करने दें और जो मुद्दे उभरें, उन पर मौन साधे रहें।...(व्यवधान) तीन दिन पहले देश में यह मुद्दा उभरा कि कोयला मंत्रालय से फाइलें गायब हो गईं।...(व्यवधान) वह मुद्दा हमने सदन में उठाया।...(व्यवधान) हम क्या मांग रहे हैं? हम महज इतनी मांग कर रहे हैं कि संबंधित मंत्री जो स्वयं प्रधान मंत्री कोयला मंत्रालय के थे, ...(व्यवधान) इसलिए इस गंभीर विषय पर प्रधान मंत्री स्वयं सदन में आकर एक वक्तव्य करें।...(व्यवधान) कि ये फाइलें कैसे गायब हुईं और इनको वापस ढुंढवाने के लिए वह क्या प्रयास कर रहे हैं?...(व्यवधान) यह मामला आसान नहीं है। सुप्रीम कोर्ट की निगरानी में सीबीआई की जांच हो रही है।...(व्यवधान) सीबीआई कह रही है कि उनको फाइलें नहीं थमाई गईं। वे सुप्रीम कोर्ट में हलफिया बयान देने को तैयार हैं। ...(व्यवधान) मगर सरकार क्यों अड़ी हुई है? अगर सरकार यह खड़े होकर कह दें कि प्रधान मंत्री यहां आकर जवाब देने को तैयार हैं तो हम अभी सदन चला देंगे।...(व्यवधान) इसलिए मैं आपसे अनुरोध करना चाहती हूँ। मैं आपका संरक्षण चाहती हूँ। आप सरकार से प्रधान मंत्री को यहां बुलाकर वक्तव्य देने के लिए कहें।...(व्यवधान) यह सदन चल जाएगा। हम बिल्कुल भी सदन को रोकना नहीं चाहते।...(व्यवधान) पहले दिन से आप स्वयं साक्षी हैं। लेकिन ऐसा गंभीर विषय आ जाए और प्रधान मंत्री आने को तैयार नहीं हों तो हम क्या करें? इसलिए हम प्रधान मंत्री से जवाब चाहते हैं। आप वह जवाब दिलवाने का आश्वासन दिलवा दीजिए।...(व्यवधान) सदन चल जाएगा।...(व्यवधान)

**SHRI GURUDAS DASGUPTA (GHATAL):** Madam, I demand that the Prime Minister may kindly be called to this House and explain why these sensitive files have been missing and why it has happened. As these files relate to important political persons, it has only been done deliberately to cover up the whole

operation and in order to ensure that the guilty is not punished. This is a serious offence because the Supreme Court is monitoring it. The Prime Minister owes a responsibility of informing the House why this has happened. I demand the presence of the Prime Minister in this House immediately... (*Interruptions*)

DR. M. THAMBIDURAI (KARUR): Madam Speaker, I have given the notice of adjournment motion on the irregularities in the allocation of coal blocks... (*Interruptions*)

MADAM SPEAKER: You may just associate yourself please.

... (*Interruptions*)

DR. M. THAMBIDURAI: Madam, you know very well that the PAC has also identified many irregularities that took place in the allocation of coal blocks. The matter is also before the hon. Supreme Court; the CBI is investigating the matter. But in the Supreme Court, the CBI has said that they could not get the relevant files... (*Interruptions*)

MADAM SPEAKER: All right. Thank you so much.

... (*Interruptions*)

DR. M. THAMBIDURAI : Therefore, what I would like to request to you is that it is high time that the Prime Minister comes to this House and gives an explanation. The Minister has himself accepted that the files are missing... (*Interruptions*)

MADAM SPEAKER: Dr. Thambidurai, you just have to associate yourself with this matter.

DR. M. THAMBIDURAI : Madam, this is very unfortunate. How can the Minister say that the files are missing?... (*Interruptions*) Therefore, I would request that the hon. Prime Minister may come to this House and make a statement... (*Interruptions*)

MADAM SPEAKER: All right. Shri Basudeb Acharia.

SHRI BASU DEB ACHARIA (BANKURA): Madam, the scam related to allotment of coal blocks is the biggest scam ever happened in the country. It is to the extent of Rs. 1,86,000 crore. The matter is very serious... (*Interruptions*)

MADAM SPEAKER: Thank you.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : Madam, the matter is very serious as files relating to allotment of coal blocks are found missing. Now, the Prime Minister owes a responsibility to this House that he should come and tell the House why these files are missing... (*Interruptions*)

MADAM SPEAKER: No, please take your seat. This is not a discussion.

SHRI BASU DEB ACHARIA : I would like to know what steps the Government has taken in this regard... (*Interruptions*)

MADAM SPEAKER: No, Mr. Acharia, please take your seat. Mr. Sharad Yadav, you may speak please. Nothing else will go on record.

(*Interruptions*) ... \*

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैं यही कहना चाहता हूँ कि यह बहुत गंभीर मामला है। ये फाइलें गायब होने का मतलब कोई जांच नहीं होगी।...(व्यवधान) मैं आपके माध्यम से सरकार से कहना चाहता हूँ और सुषमा जी ने जो बात कही, इसके बीच में रास्ता कैसे निकलेगा?...(व्यवधान) उस रास्ते के बारे में समझाइए कि यह सवाल पूरे देश को और सदन को कैसे पता चले।...(व्यवधान) इसका रास्ता बताने का काम करिए जिससे यह सदन चल सके। यह सदन चलना जरूरी है।...(व्यवधान)

अध्यक्ष महोदया : रेवती रमण जी, आप सिर्फ अपने आप को एसोशिएट कर दीजिए।

...(व्यवधान)

श्री रेवती रमण सिंह (इलाहाबाद): अध्यक्ष महोदया, जब से यह सदन शुरू हुआ है, एक दिन भी बैठक नहीं हुई है और रोज यहां पर इधर से और उधर से .....(व्यवधान)

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\* Not recorded.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, I have heard the comments of the various Members and I want to make it clear that the Government has nothing to hide and nothing to conceal. The Coal Minister is ready to make a statement in the House at a time to be fixed by you. Thereafter, a discussion can be held in this House in which the Prime Minister will intervene....

*(Interruptions)*

MADAM SPEAKER: Kindly sit down.

Nothing else will go on record.

*(Interruptions) ... \**

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\* Not recorded.



**12.11 hrs**

**MOTION RE: SUSPENSION OF MEMBERS FROM  
THE SERVICES OF LOK SABHA**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam Speaker, the House has not been able to function from the 5<sup>th</sup> of August, from the very first day of Parliament. And, in the light of the continued disturbances in the House, I seek your permission to move a motion.

Madam, I beg to move:

“That Sarvashri A. Sai Prathap, Nimalla Kristappa, Anantha Venkatarami Reddy, L. Rajagopal, Magunta Sreenivasulu Reddy, Modugula Venugopala Reddy, Aruna Kumar Vundavalli, Konakalla Narayan Rao, G.V. Harsha Kumar and Dr. Niramalli Sivaprasad, who have behaved in a manner unbecoming of Members of Parliament by continuously disturbing the proceedings of the House, be suspended from the services of the House for the remainder of the Session.”

... (*Interruptions*)

MADAM SPEAKER: Motion moved:

“That Sarvashri A. Sai Prathap, Nimalla Kristappa, Anantha Venkatarami Reddy, L. Rajagopal, Magunta Sreenivasulu Reddy, Modugula Venugopala Reddy, Aruna Kumar Vundavalli, Konakalla Narayan Rao, G.V. Harsha Kumar and Dr. Niramalli Sivaprasad, who have behaved in a manner unbecoming of Members of Parliament by continuously disturbing the proceedings of the House, be suspended from the services of the House for the remainder of the Session.”

... (*Interruptions*)

**श्रीमती सुषमा स्वराज (विदिशा):** माननीय अध्यक्ष महोदया, जो प्रस्ताव अभी संसदीय कार्यमंत्री ने 11 सदस्यों के सस्पेंशन का रखा है, मैं उसका विरोध करने के लिए खड़ी हुई हूं। सबसे पहले मैं एक बात स्पष्टता से यहां कह देना चाहती हूं कि हम तेलंगाना के पक्षधर हैं। ...(व्यवधान) हम पुरजोर समर्थन पृथक तेलंगाना राज्य निर्माण का करते हैं। ...(व्यवधान) आप साक्षी हैं, मैंने स्वयं यहां यह बात दो-तीन बार सदन में उठाई है लेकिन मुझे दुख है कि जिस अनुचित तरीके से कांग्रेस ने इसके निर्माण की घोषणा की है, उसके कारण यह दृश्य यहां उपस्थित हो रहा है।...(व्यवधान) आडवाणी जी यहां बैठे हैं, ये गृह मंत्री थे, हमने तीन-तीन राज्यों का निर्माण किया, उत्तराखंड, झारखंड और छत्तीसगढ़। लेकिन एक बूंद रक्त की नहीं गिरी, एक जगह सद्भावना नहीं टूटी।...(व्यवधान) लेकिन इस सरकार ने इस भद्दे तरीके से तेलंगाना निर्माण की घोषणा की है, उसके कारण सदन चल नहीं पा रहा है। यह अपने मुख्यमंत्री तक को नहीं मना कर रहे। ...(व्यवधान)

**श्री कमल नाथ:** आप पक्ष में हैं या विपक्ष में हैं?...(व्यवधान)

**श्रीमती सुषमा स्वराज :** इनके अपने चीफ मिनिस्टर अपोज कर रहे हैं।...(व्यवधान) इनके अपने लोग मिनिस्टरों को यहां लाते हैं, एमएलएज़ को यहां लाते हैं, वे गांधी मूर्ति पर धरना देते हैं, संसद के परिसर में आकर बैठते हैं। ये अपने लोगों को ही नहीं मना सकते हैं और बाद में उनको निकलवाते हैं। ...(व्यवधान) हम इसका विरोध करते हैं।.....(व्यवधान) अगर आपने इस मोशन को वोट के लिए रख दिया तो हम वॉक आउट करेंगे।...(व्यवधान)

**MADAM SPEAKER:** The question is:

“That Sarvashri A. Sai Prathap, Nimalla Kristappa, Anantha Venkatarami Reddy, L. Rajagopal, Magunta Sreenivasulu Reddy, Modugula Venugopala Reddy, Aruna Kumar Vundavalli, Konakalla Narayan Rao, G.V. Harsha Kumar and Dr. Niramalli Sivaprasad, who have behaved in a manner unbecoming of Members of Parliament by continuously disturbing the proceedings of the House, be suspended from the services of the House for the remainder of the Session.”

That the motion moved by the Minister of Parliamentary Affairs be adopted.

Those in favour may say 'AYES'.

SEVERAL HON. MEMBERS: 'AYE'

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... (Interruptions)

**12.15 hrs**

*At this stage Shri L. Rajagopal and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12:45 p.m.

**12.15 ¼ hrs**

*The Lok Sabha then adjourned till Forty Five Minutes past Twelve of the Clock.*

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**12.45 hrs**

*The Lok Sabha re-assembled at FortyFive Minutes past Twelve of the Clock.*

(Shri Francisco Cosme Sardinha *in the Chair*)

... (*Interruptions*)

MR. CHAIRMAN: Please be seated now. Please cooperate with the Chair.

**12.45¼ hrs**

*At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

MR. CHAIRMAN: Please go back to your places.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please sit down. Nothing will go on record.

(*Interruptions*) ... \*

MR. CHAIRMAN: Hon. Members, please go back to your places.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*) ... \*

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 23<sup>rd</sup> August, 2013 at 11 a.m.

**12.46 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 23, 2013/Bhadrapada 1, 1935 (Saka).*

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\* Not recorded